

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.178/99

Tuesday, this the 9th day of November, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Ramachandran Pillai.P.K.
Retired Senior Soil Surveyor,
All India Soil and Land use Survey,
Bangalore,
residing at Usha Vilasam,
Cherukulanji.P.O.
Ranni, Pathanamthitta District. - Applicant

By Advocate Mr M.R.Rajendran Nair

vs

1. The Under Secretary to Government of India,
Ministry of Home Affairs,
Rehabilitation Division,
Jai Salmar House,
Mansing Road,
New Delhi.
2. The Chief Soil Survey Officer,
All India Soil and Land Use Survey,
IARI Campus,
New Delhi-110 012.
3. The Assistant Soil Survey Officer,
All India Soil and Land Use Survey,
424/95/2, 6th Main, 15th Cross,
Mallewaram,
Bangalore-560 003. - Respondents

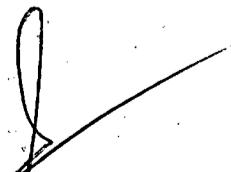
By Advocate Mr R.Prasanth Kumar, ACGSC

The application having been heard on 9.11.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

It is submitted by the learned counsel for the
respondents that arrears of pay and allowances due to the
applicant with effect from 1.5.87 to 30.4.96 pursuant to



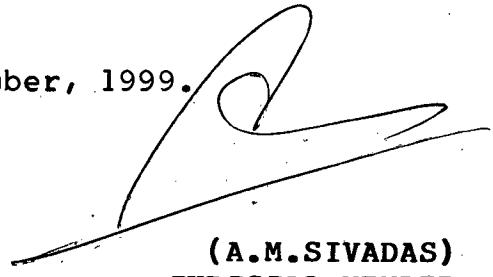
the order of the Supreme Court dated 24.3.95 in S.L.P.(Civil) No.4998/89 has been issued by means of a Demand Draft. Learned counsel appearing for the applicant submitted that in the light of the submission made by the learned counsel for respondents, the O.A. may be closed without prejudice to the claim of the applicant, if any, remaining with reference to the date from which arrears is claimed as well as interest.

2. O.A. is closed without prejudice to the claim of the applicant, if any, subsisting with reference to the date from which he is entitled for arrears as also interest. No costs.

Dated, the 9th of November, 1999.



(G. RAMAKRISHNAN)
ADMINISTRATIVE MEMBER



(A.M. SIVADAS)
JUDICIAL MEMBER

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